

ITEM NOS.1+28&28.1 Court 1(Video Conferencing) SECTION PIL-W/XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(Civil) No.856/2021

AMARJIT SINGH BEDI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.93134/2021-GRANT OF INTERIM RELIEF & IA NO.98840/2021-APPLN. SEEKING PERMISSION TO FILE ADDL.DOCUMENTS)

WITH SLP(C)NO. 10911/2021

(FOR ADMISSION AND I.R. AND I.A. NO.82822/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

W.P.(C) No.775/2021

(FOR ADMISSION & I.R.)

Date : 16-08-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SURYA KANT  
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s)

Mr. Jaideep Gupta, Sr. Adv.  
Mr. P. S. Sudheer, AOR  
Ms. Anne Mathew, Adv.

Mr. Nidhesh Gupta, Sr. Adv.  
Mr. Siddharth R. Gupta, Adv.  
Mr. Mrigank Prabhakar, AOR  
Ms. Sakshi Banga, Adv.  
Mr. Yash Mittal, Adv.

Mr. Mahabir Singh, Sr. Adv.  
Mr. Sunil Dalal, Sr. Adv.  
Mr. Amit Sahni, Adv.  
Ms. Preeti Singh, AOR  
Mr. Sunklan Porwal, Adv.  
Ms. Saumya Kaushik, Adv.  
Mr. Shubham Kaushik, Adv.  
Ms. Sonali Tiwary, Adv.  
Ms. Indira Goswami, Adv.

Ms. J.S. Sethi, Adv.  
For Respondent(s)  
Mr. Tushar Mehta, SG  
Mr. K.M. Nataraj, ASG (N.P.)  
Mr. Saurabh Mishra, Adv.  
Ms. Vanshaja Shukla, Adv.  
Ms. Priyanka Das, Adv.  
Mr. Rajat Nair, Adv.  
Kanu Agrawal, Adv.  
Mr. Ankur Talwar, Adv.  
Mr. B.V. Balaram Das, AOR  
Mr. Raj Bahadur Yadav, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The Court is convened through Video Conferencing.

Writ Petition(Civil) No.856/2021:-

Heard learned Senior counsel counsel appearing for the petitioner.

Issue notice, returnable on 31st August, 2021.

Dasti service, in addition, is permitted.

Learned Advocate-on-Record appearing for the petitioner is directed to a serve a copy of the Writ Petition upon learned Solicitor General of India immediately.

SLP(C)NO. 10911/2021 & W.P.(C) No.775/2021:-

Heard Mr. Nidhesh Gupta, learned Senior counsel appearing for the petitioner – State Bar Council of Madhya Pradesh and Mr. Tushar Mehta, learned Solicitor General appearing for the Union of India.

During the course of hearing, learned Solicitor General makes a Statement before us that the process for making appointments in various Tribunals has already started and Members in the Central Administrative Tribunal have in fact been appointed. He further assures us that appointments in other Tribunals would be made at the earliest.

Taking into consideration the said Statement made by the learned Solicitor General and as prayed by him seeking some time to

do the needful in the matter, we are granting 10 days' time to him for the said purpose.

We make it clear that pendency of the Writ Petitions and Special Leave Petition before this Court shall not come in the way of the Union of India and/or taking an excuse by them for not processing/appointing Members in various Tribunals.

List the matters on 31-8-2021.

(VISHAL ANAND)  
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)  
COURT MASTER (NSH)